

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.1466**

TO BE ANSWERED ON THE 07TH DECEMBER, 2021/ AGRAHAYANA 16, 1943 (SAKA)

NEW PENSION SCHEME FOR PARA MILITARY FORCES

**1466. SHRI RAHUL RAMESH SHEWALE:
SHRI CHANDRA SEKHAR SAHU:
DR. PRITAM GOPINATHRAO MUNDE:
SHRI GIRISH BHALCHANDRA BAPAT:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether paramilitary forces personnel joining force after 2004 are eligible for new pension scheme;

(b) if so, the details in this regard;

(c) whether the Central Government proposes to include the paramilitary forces personnel in the old pension scheme, in parity with the armed forces and their families;

(d) if so, the details thereof;

(e) the time by which the final decision is likely to be taken in this regard;

(f) if not, the reason therefor and manner in which the Central Government proposes to bring them in parity particularly since they are also responsible as far as armed forces are concerned?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) & (b): The personnel working in Central Armed Police Forces & Assam Rifles (CAPFs & AR) are entitled to pension and other related benefits as governed by

Central Civil Services (Pension) Rules, 1972. However, CAPFs personnel appointed on or after 01.01.2004 are governed by the New Pension Scheme (NPS).

(c) to (f): There is no proposal under consideration for bringing new entrants who joined CAPFs on or after 01.01.2004 under the old pension scheme as applicable to the Armed Forces since service conditions of CAPFs personnel and Defence personnel are governed by different set of rules.
